

24/5/96

OP 1073/96

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Smt. Roshini
VS
U.O.I.

Present :- Sh. B-S Maini, counsel
for the applicant

Order (ORAL) dictated in the open court
to-day.

Bro
Roshini
O/C/S

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1073 of 1996

Dated New Delhi, this 24th day of May, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Smt. Roshni
W/o Late Shri Sri Kishan Kaushik
R/o H.No.184, Street No.4
Nai Basti, Near Power House
BAHADURGARH.

By Advocate: Shri B. S. Maine

... Applicant

versus

Union of India, through

1. The Secretary to the
Government of India
Ministry of Communications
Sanchar Bhawan
NEW DELHI.
2. The Senior Superintendent of Delhi
Sorting Division
R.M.S. Bhawan
DELHI-110 006. ... Respondents

O R D E R (Oral)

Admit.

The applicant is a widow of the Government employee who was working as a Mailman under respondent no.2. Consequent on the death of her husband on 29.7.1993, she made a representation to respondent no.2 for appointment on consequent grounds. It is stated that the said representation was submitted through her father-in-law, who is stated to be estranged, ^{and be Ras} kept the correspondence with him. The representation is stated to have been sent

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on receipt of the letter dated 23.8.1994 (Annexure A-4) from respondent no.2.

The matter being a short one, it is considered appropriate to dispose of this application finally by the following directions which would meet the ends of justice.

(1) Registry may send a copy of this order alongwith copies of the application to the respondents within a week from the date of receipt of a copy of this order.

(2) The respondents are directed to treat this application itself as a further representation from the applicant and dispose of the same within three months from the date of receipt of a copy of the application.

(3) The respondents are also directed to communicate their decision with a reasoned and speaking order within three days from the date of taking of the decision to the applicant by registered post and also by ordinary post under certificate of posting.

With the above observations and directions, the application is disposed of finally, without any order as to costs.


(K. Muthukumar)
Member(A)

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